

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-894(ND)2019

CORAM:

PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.01.2020**

**NAME OF THE COMPANY: Ram Niwas & Sons V/s. M/s. Palm Developers
Pvt. Ltd.**

SECTION: 9 of IBC, 2016

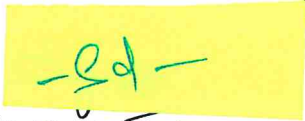
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

Present:		Ms. Pallavi Tayal Chadda & MS. Ananya Advocates for the Respondent		
-----------------	--	---	--	--

ORDER

CA-1366/19 has been filed praying for revival of the petition. Reliance is placed on order dated 04.06.2019 whereby this petition had been dismissed as withdrawn on a compromise being effected between the parties. Liberty however, was granted to seek restoration of this petition in the event of any terms of the being dishonoured. It is not disputed terms of compromise has not been adhered to. In view of the same, the petitioner is entitled to seek restoration of the petition. Reply to this application is on record. Given the facts and circumstances of this case, there is no reason to decline the prayer made by the petitioner. CA is allowed.

Petition stands restored to its original stage and number. Id. Counsel for the Corporate Debtor prays for an adjournment. At her request, adjourned to 20th January, 2020.



(L.N. Gupta)
Member (T)



(Ina Malhotra)
Member (J)